

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.204
C.P.(IB)/39(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Neel Praful Bhalakia
V/s
Canara Bank & Ors

.....Applicant

.....Respondent

Order delivered on: 05/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Yuvraj Thakore, Adv.
For PNB : Mr. Jaimin Dave, Adv. a. w. Ms. Hirva Dave, Adv.
and Mr. Priyank Dave, Adv.-R-1
For Respondent : Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv.
Mr. Rahul Bhavsar, Adv. Mr. Soham Kumar, Adv. & Mr.
Vasisht Parashar, Adv. for R-15
Mr. Muhammed Ziad, Adv. for R-2
For Canbank Factors : Mr. Tirth Nayak, Adv. for R-6
For the Financial Creditor : Mr. Vivek Singh Panwar, Adv. for MR. Arpit Singhvi,
Adv. for Aditya Birla Finance

ORDER

Heard. There are so many respondents and some are not served.

Learned Counsel for the applicant submitted that he will file chart as to how many respondents are served and how many have filed reply before the next date of hearing. The respondents are directed to file by affidavit their exposure in the guarantee given by the applicant.

List for further consideration on 16.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)